

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
THURSDAY, THE TWENTY SIXTH DAY OF MARCH,
TWO THOUSAND AND TWENTY SIX



:PRESENT:

HONOURABLE Dr JUSTICE VENKATA JYOTHIRMAI PRATHAPA
CRLP(SR) NO: 3194 OF 2026

Between:

Dadam Babu Reddy, S/o Dagam Thimma Reddy, Occu: Student, aged about 21 years, R/o Raghunathapuram, H/o Gollapalle, B.Kothakota Mandal, Annamayya District.

...Petitioner/Accused No.2

The State of Andhra Pradesh, Represented by Station House Officer, B.Kothakota ups Police Station, Though the Public Prosecutor, at Hon'ble High Court of AP at Amaravati.

...Respondent/Complainant

Petition under Section 482 of BNSS, 2023 is filed praying that in the circumstances stated in the memorandum of grounds of criminal petition, the High Court may be pleased to grant interim bail in the event of arrest in Crime No.20/2026 on the file of B.Kothakota ups;

The petition coming on for hearing, upon perusing the Petition and the memorandum of grounds of criminal petition and upon hearing the arguments of Sri Gundala Siva Prasad Reddy, Advocate for the Petitioner and Sri C.P.Somayaji, learned Additional Public Prosecutor for Respondent, the Court made the following

ORDER:

Heard Mr.Gundala Siva Prasad Reddy, learned counsel for the petitioner and Mr.C.P.Somayaji, learned Additional Public Prosecutor.

Learned counsel for the petitioner/Accused No.2 would submit that initially the case was registered for the offence punishable under Section 109 B.N.S. and after five days while taking treatment, the

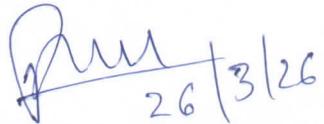
deceased died on 26.02.2026, thereby, the Section of law is altered to Section 103 B.N.S.

Learned counsel for the petitioner would further submit that the petitioner is accused No.2 in the case, who is pursuing his B.Tech studies. He has to attend examination on 28.03.2026 and 29.03.2026, thereby, interim protection may be given to the petitioner.

Learned Additional Public Prosecutor would submit that they have no objection to grant interim protection to the petitioner to enable him to attend the examination on 28.03.2026 and 29.03.2026. Let the matter be posted on 30.03.2026 thereby they can get complete instructions over the issue.

In the light of the submissions made, the respondent state in directed not to take any coercive steps against the petitioner/accused No.2 in this matter till 31.03.2026.

List the matter on 31.03.2026.


26/3/26
COURT OFFICER

To,

1. The Station House Officer, B.Kothakota ups, Police Station, Annamayya District.
2. One CC to Sri Gundala Siva Prasad Reddy, Advocate [OPUC]
3. Two CCs to Public Prosecutor, High Court of AP [OUT]
4. One spare copy

HIGH COURT

Dr.VJP,J

DATED: 26/03/2026

ORDER

LIST THE MATTER ON 31.03.2026

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DIRECTION

